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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration O.A.No.355 of 1988

Sheikh Nizamuddin & Others Applicant

Versus

Union of India & Others Respondents.

Hon.D.S.Misra, A.M.

Hon. G.S.Sharma, J.M.

(By Hon.D.S.Misra, A.M.)

In this application under Section 19 of the Administrative Tribunals Act XIII of 1985 the petitioners have sought refixation of their seniority over Shri Ram Adhar Ram and consequential benefits of restructuring with all monetary benefits.

2. We have heard the learned counsel for the petitioners who has stated that the petitioners are aggrieved by the order dated 29.10.82 fixing the inter se seniority of Assistant Station Masters in the Danapur Division of the Eastern Railway. This is the provisional seniority list issued on behalf of the Divisional Railway Manager, Eastern Railway, Danapur inviting objection if any within a period of one month from the date of publication of the seniority list. The petitioners made a representation against

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the seniority list on 25.6.87 and the learned counsel for the petitioners contends that the limitation for the application under Section 21 of the Administrative Tribunals Act should be reckoned with effect from this date. We have considered the matter and we are of the opinion that this contention is not valid as the seniority list dated 29.10.82 was published about six years ago and the present application is highly belated under Section 21 of the Administrative Tribunals Act, 1985. Accordingly, the application is dismissed at the admission stage.

J.M.

J.M.

A.M.

A.M.

Dated the 3rd October, 1988.

RKM